HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

I.A.NO.1 OF 2025

IN/AND

WRIT APPEAL NO: 816 OF 2025

Writ Appeal under clause 15 of the Letters Patent filed Against the order Dated 28/06/2023 in writ petition No.31749 of 2022 on the file of the High Court.

Between:

Sri. S. R. Suresh Babu, S/o. Late Raghunadha Rao, Aged 58 years, Occ- Secretarial Assistant Credit Collection Unit, Speciality Block, Nizam Institute of Medical Sciences, Panjagutta, Hyderabad, Telangana State

...APPELLANT

AND

1. The State of Telangana, Represented by its Principal Secretary, ,Medical, Health and Family Welfare Department, Secretariat, Hyderabad, Telangana - 500 004
2. The Nizam Institute of Medical Sciences, Represented by its Director, Panjagutta, Hyderabad, Telangana - 500 082
3. The Executive Registrar, Nizam Institute of Medical Sciences, Panjagutta, Hyderabad, Telangana - 500 082

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 732 days in filing the present Writ Appeal.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 28.06.2023 in W.P. No. 31749 of 2022 including Speaking Orders vide Rc. No. HR2/2011/8093/966 dated 04/03/2022 issued by the Respondent No. 3.

Counsel for the Appellant : SRI P.S.RAJASEKHAR

Counsel for the Respondent No.1: SRI B.SRAVAN KUMAR, AGP FOR SERVICES I

Counsel for the Respondent No.2&3 : SRI KOYA PRABHAKAR REDDY, SC FOR NIMS

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2025
in/and
WRIT APPEAL No.816 of 2025

JUDGMENT:

Mr. Rajeshwar Indani, learned counsel representing Mr. P.S.Rajasekhar, learned counsel for the appellant.

Mr. B.Sravan Kumar, learned Assistant Government Pleader for Services-I, appears for respondent No.1.

Mr. Koya Prabhakar Reddy, learned Standing Counsel for Nizam Institute of Medical Sciences appears for respondent Nos.2 and 3.

2. The present appeal is directed against the order dated 28.06.2023 passed in W.P.No.31749 of 2022 by the learned writ Court. The appeal suffers from a delay of 732 days, for condonation of which I.A.No.1 of 2025 has been preferred.

3. Learned counsel for the appellant has taken us through the averments made in I.A.No.1 of 2025 and submitted that the appellant was subjected to full body check-up as a patient of Blood Pressure and Diabetes. Therefore, he could not file the instant appeal within time.

4. Learned Standing Counsel for respondent Nos.2 and 3 has filed a counter affidavit by strongly opposing the prayer and submits that there is no cogent explanation for such an inordinate delay.

5. Having considered the submissions of learned counsel for the parties and after going through averments made in the instant I.A., we do not find any sufficient cause for condonation of such a huge inordinate delay of 732 days in filing the appeal on account of the plea of medical grounds that appellant was subjected to full body check-up as a patient of Blood Pressure and Diabetes and is on regular check-up.

6. Therefore, the delay condonation petition is dismissed. Consequently, Writ Appeal is also dismissed.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/-K.S.R.MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI P.S.RAJASEKHAR, Advocate. [OPUC]
2. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana. [OUT]
3. One CC to SRI KOYA PRABHAKAR REDDY, SC for Nizam Institute of Medical Sciences. [OPUC]
4. Two CD Copies.

BSK

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HIGH COURT

DATED:01/09/2025

JUDGMENT

WA.No.816 of 2025



DISMISSING THE I.A & WRIT APPEAL WITHOUT COSTS

PA

10/11/25

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